

## NHRC TO TAKE SUO MOTO COGNIZANCE

National Human Rights Commission have taken Suo Moto action towards the gas leak tragedy which took place on 7<sup>th</sup> may,2020 in 3:45 AM in Vizag district of Andhra Pradesh which lead to 8 deaths and over thousand people who are allegedly reported sick. The responsible commission is been approaching the chief secretary and the government of Andhra Pradesh. Moreover, people lying up to three kilometres are experiencing discomfort in breathing, therefore infringing the right to life. The chemical company is owned by a South Korean Company LG Polymers India Private Limited, RR Ventapuram village, Vishakapatnam. Styrene gas which amounts to a deadly combination of hazardous gases, therefore leading to direct hit on the principle of the strict liability to the company which states that the liability would include the person who that the material which would escape causing hazardous damages. Therefore, a committee was furnished which comprised of; (1) Justice B Seshasayana Reddy (former Judge A.P. High Court); (2) Prof. Ch V Rama Chandra Murthy (former Vice Chancellor Andhra University, Vizag; (3) Prof. Pulipati King (head of Chemical Tehnology); (4) Member Secretary, CPCB; (5) Director, CSIR Indian Institute Of Chemical Technology;(6) head, NEERI, Vizag. With respect to prima- facie damages with regard to the gas leak tragedy and with regard to environment, public health and damage to life, the LG Polymers India Private Limted have been alleged to pay the sum fifty crore, with the district magistrate. The committee would be updated about the sequence of the events, the initial cause and the miscarriage of duty towards the place, extent of damage for life, human, and non-human, public health and environment. Therefore, the whole of the tradegy which has caused a deep imact to the lives of people from generations to generations, which have have possibly seen in the Bhopal Gas Tragedy, therefore people still there are born without limbs. Hence, the fundamental right under the Indian Constitution lays numb disregarding the right to life of the people.